## **RAJYA SABHA**

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Monday, the 4th April, 1977/ 14th Chaitra, 1899 (Saka)

The House met at eleven of the clock. Mr. Deputy Chairman in the Chair.

#### PAPERS LAID ON THE TABLE

- I. Delimitation of Parliamentary and Assembly Constituencies Order, 1976
- II. Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1976

# III. The Registration of Electors (Amendment) Rules, 1977

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to lay on the Table the following papers:

- I. A copy (in English and Hindi) of the Delimitation of Parliamen tary and Assembly Constituencies Order, 1976, made by the Election Commission of India. [Placed in Library. See No. LT-75/77].
- II. A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Legislative partment) Notification G.S.R. No. 875(E), dated the 11th November, 1976 publishing the Delimitation of ! Council Constituencies (Uttar desh) Amendment Order, 1976, under sub-section (3) of section 13 of the Representation of People Act, 1950. [Placed in Library. See No. LT-70/ 77].
- III. A copy (in English and Hindi) cf the Ministry of Law, Justice and Company Affairs (Legislative partment) Notification S.O. No. 35(E). dated the 21st January, 1977, pub lishing the Registration of Electors | (Amendment) 1977, Rules, under sub-section (3) of section 28 of the Representation of the People Act. 1950. [Placed in Library. See LT-72/77].

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# I. The Conduct of Elections (Seconp Amendment) Rules, 1976

## II. The Conduct of Parliamentary Elections (Sikkim) Rules, 1977

SHRI SHANTI BHUHAN: Sir. I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Legislative Department) under subsection (3) of section 169 of the Representation of the People Act, 1951:

- (i) Notification S.O. No. 795(E), dated the 14th December, 1976, publishing the Conduct of Elections (Second (Amendment) Rules, 1976.
- (ii) Notification S.O. No. 45(E), dated the 25th January, 1977, publishing the Conduct of Parliamentary Elections (Sikkim) Rules, 1977.

[Placed in Library. See No. LT-71/77 for (i) and (ii)]. Amendment to the Tamil Nadu Hindu Marriage Registration Rules, 1967 an<j related papers

SHRI SHANTI BHUSHAN: Sir, also beg to Lay on the Table a copy of the Government of Tamil Nadu Notification G. O. Ms. No. 2328, Home (Courts I), dated the 8th December, 1970, publishing an amendment to the Tamil Nadu Hindu Marriage Registration Rules, 1967, under sub-section (3) of section 8 of the Hindu Marriage Act, 1955, read with subclause (iv) of clause (c) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Notification. [Placed in Library. See No. LT-69/77].

- I. Report (1975-76) and Accounts of the Hindustan Copper Limited, Calcutta and Related Papers
- II. Report (1975-76) and Accounts of the Bharat Aluminium Com pany Limited, New Delhi and Related Papers